GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:5675 ANSWERED ON:29.04.2010 PERMANENT LOK ADALATS Chavan Shri Harischandra Deoram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether most of the States/Union Territories have not set up permanent Lok Adalat so far;
- (b) if so, the details thereof alongwith the reasons therefor
- (c) the main hurdles being faced by the State Governments in establishing the permanent Adalats; and
- (d) the steps taken by the Government to encourage/impress upon the such State Governments for setting up these Adalats of their States?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) & (b): The following State Authorities have established Permanent Lok Adalats for Public Utility Services on the steps taken by NALSA:-
- 1. Andhra Pradesh
- 2. Arunachal Pradesh
- 3. Assam
- 4. Chhattisgarh
- 5. Goa
- 6. Haryana
- 7. Himachal Pradesh
- 8. Jharkhand
- 9. Karnataka
- 10. Kerala
- 11. Madhya Pradesh
- 12. Meghalaya
- 13. Mizoram
- 14. Orissa
- 15. Punjab
- 16. Rajasthan
- 17. Sikkim
- 18. Tripura
- 19. Uttrakhand
- 20. U.T.-of Chandigarh.

The State Governments of Maharashtra, Uttar Pradesh and Delhi have approved the proposals of the State Authorities for establishing Permanent Lok Adalats for Public Utility Services.

(c) & (d) The main hurdle in establishing Permanent Lok Adalats for Public Utility Services is providing of infrastructure and staff by the State Governments. In Delhi, due to objection by lawyers, the Permanent Lok Adalats could not be established. In Jammu & Kashmir, the J&K Legal Services Authorities Act, 1987 does not contain the provision for Permanent Lok Adalats as the State of Jammu & Kashmir has a separate law. NALSA had convened a meeting of the Hon`ble Executive Chairpersons, Member Secretaries of State Legal Services Authorities, Law Secretaries and Finance Secretaries of State Governments on 11th 8512th July,2009 to impress upon the State Authorities and State Governments for establishing Permanent Lok Adalats for Public Utility Services. It was resolved in that meeting that all States shall establish Permanent Lok Adalats in all Districts.